

12.23 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
 MINUTES

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the Forty-fifth sitting of the Committee on Private Members' Bills and Resolutions held during the current Session.

12.23½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd June, 1964, agreed without any amendment to the Delhi (Delegation of Powers) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 4th May, 1964.

12.23¾ hrs.

RE: STATEMENT BY MEMBER

Dr. L. M. Singhvi (Jodhpur): Mr. Speaker, you would recall that I had addressed a detailed letter to you to permit me to raise this question and permit me to make a statement thereon. I have again to submit to you under the rules to either permit me to raise this question or to raise a point of order so that I can have your specific direction in the matter or to postpone the whole thing until you can give that direction.

Mr. Speaker: That direction is clear. There is nothing that is to be said anew. Every hon. Member knows it. If the statement is only a short one, I can allow him to make it

but if it contains more than one page, I cannot spend the time of the whole House because every hon. Member would not be as much interested in that. If it is a short one, I can allow him to read it; not otherwise.

Dr. L. M. Singhvi: You are already aware of that statement. If you permit me, I will make that statement shorter and read it at the next session.

Mr. Speaker: He may make it shorter. Mr. Kanungo.

An Hon. Member: It will be the next session.

12.25 hrs.

CORRECTION OF ANSWER TO
 STARRED QUESTION NO. 694 RE:
 EXPORT OF KHADI GOODS

The Minister of Industry (Shri Kanungo): In reply to part (c) of the Starred Question No. 694 regarding export of Khadi goods answered in the House on the 20th December, 1963, it was *inter alia* stated that the rebate of 10 per cent on sale of silk Khadi would be permitted. On re-examination the Khadi and Village Industries Commission has found and intimated to the Government of India that no rebate on sale of silk Khadi is allowed. In view of this position I would like to correct the answer to part (c) of the question as follows:—

"(c) The rebate of 20 per cent on sale of cotton Khadi only would be permitted which is at the same rate as is allowed to retail consumers in the country."

Shri Hari Vishnu Kamath (Hoshangabad): May I ask whether the Minister's wrong answer at that time was unfortunately based on his own ignorance? He has been a Congressman for many years, a veteran, and he should have known that there was no rebate on silk. Or, is it due to some other factors? What is it due to?

Shri Kanungo: It was a mistake—that particular transaction of the Commission is admissible.

Dr. L. M. Singhvi (Jodhpur): Sir, the hon. Minister has now indicated that the reply he had given earlier is incorrect. I want to know whether the Government are prepared to consider or are already considering it or whether we should take his incorrect reply as an expression of sympathy that the ten per cent rebate should be allowed on the silk khadi also? What is the position of Government in this respect?

Shri Kanungo: There is no rebate. Silk is a costly item and the type of people who are purchasers of silk can afford to pay. In the case of export, it can go all right.

12.28 hrs.

STATEMENT RE: MISSING IAF
ILYUSHIN

The Deputy Minister of Defence (Shri D. R. Chavan): In continuation of my statement in this House on the 3rd June 1964, regarding the progress made in the search for the missing Ilyushin aircraft, I wish to inform the House that an army patrol has located the wrecked aircraft in an area two miles west of TRAGAM, which is itself about 9 miles south-south west of Banihal. Pieces of the wrecked aircraft are found scattered lying over a wide area. The body of the late Major General R. S. Garewal, who was one of the passengers in the ill-fated aircraft, has also been recovered from the site of the crash and identified. Part of other human bodies have also been found. Nine mail bags, two beddings and a number of other articles have also been recovered. There is heavy and deep snow around the wreckage, the approach route is difficult and the weather has been inclement. These factors have impeded the salvage work. Weather permitting, arrangements are being made to excavate the body of the late Major

General Garewal by a helicopter, today.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. The Minister had stated in the last session that a committee or commission of enquiry was investigating the matter. Has its work ended? Have these facts been placed before the Commission? Is further investigation going on?

Shri D. R. Chavan: The position is this. A court of enquiry was appointed and it submitted its findings and recommendations. There were certain deficiencies in those recommendations and therefore they were remitted back to the same court of enquiry. It will now go into the new evidence that is available.

Shri Ramanathan Chettiar (Karur): Arising on a point of order, may I say that the statement that has been made by the hon. Deputy Defence Minister is redundant inasmuch as the things contained in that statement are already available in the Press.

Mr. Speaker: We need not always believe the newspapers. Authoritative statement has to be made here. How does it become redundant?

Shri S. M. Banerjee (Kanpur): Sir, on the day when he made that statement regarding the tracing of this plane, I put him a question whether a committee of officers or experts from the Air Headquarters or from the Defence Ministry would go into the circumstances under which this wreck had taken place or it was presumed that this was because of the Pakistan which shot it down.

Shri D. R. Chavan: What is the question Sir?

Mr. Speaker: His suggestion is that some special officers might be deputed to make enquiries about the possibility of any mischief having been done by Pakistan, whether they have fired at it